

12.03 hrs.

METAL CORPORATION (NATIONALISATION AND MISCELLANEOUS PROVISIONS) BILL*

THE MINISTER OF STEEL AND MINES (SHRI CHANDRAJIT YADAV): I beg to move for leave to introduce a Bill to provide for the taking over of the management of the undertaking of the Metal Corporation, after such undertaking is deemed to have been transferred to, and re-vested in, the said Corporation, and for the subsequent acquisition of the undertaking of the Metal Corporation for the purpose of enabling the Central Government, in the public interest, to exploit to the fullest extent possible, the zinc and lead deposits in and around Zawar area in the State of Rajasthan and to utilise those minerals in such manner as to subserve the common good, and for matters connected therewith or incidental thereto.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the taking of the management of the undertaking of the Metal Corporation, after such undertaking is deemed to have been transferred to, and re-vested in, the said Corporation, and for the subsequent acquisition of the undertaking of the Metal Corporation for the purpose of enabling the Central Government, in the public interest, to exploit to the fullest extent possible, the zinc and lead deposits in and around Zawar area in the State of Rajasthan and to utilise those minerals in such manner as to subserve the common good, and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI CHANDRAJIT YADAV: I introduce† the Bill.

STATEMENT RE: METAL CORPORATION (NATIONALISATION AND MISCELLANEOUS PROVISIONS) ORDINANCE, 1976

THE MINISTER OF STEEL AND MINES (SHRI CHANDRAJIT YADAV): I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Metal Corporation (Nationalisation and Miscellaneous Provisions) Ordinance, 1976.

12.05 hrs.

DHOTIES (ADDITIONAL EXCISE DUTY) REPEAL BILL*

THE MINISTER OF COMMERCE (PROF. D. P. CHATTOPADHYAYA): I beg to move for leave to introduce a Bill to repeal the Dhoties (Additional Excise Duty) Act, 1953.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to repeal the Dhoties (Additional Excise Duty) Act, 1953."

The motion was adopted.

PROF. D. P. CHATTOPADHYAYA: I introduce† the Bill.

COMPANIES (AMENDMENT) BILL*

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): I beg to move for leave to introduce a Bill further to amend the Companies Act, 1956.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Companies Act, 1956."

The motion was adopted.

SHRI H. R. GOKHALE: I introduce the Bill.

*Published in Gazette of India Extraordinary, Part II, section 2, dated 24-8-76.

†Introduced with the recommendation of the President.